Title: Regarding notice of Breach of Privilege.

SHRI ARJUN SETHI (BHADRAK): Sir, I have given a privilege notice.

MR. SPEAKER: Shri Arjun Sethiji, I have received your notice. The comments of the Minister of State in the Ministry of Human Resource Development has been asked for. They are being waited. I will take a decision in the matter after the receipt of his comments. So, it is very much under consideration.

SHRI ARJUN SETHI : Sir, I had given notice on the last Tuesday and you were kind enough to ask for the information. I have submitted all the relevant papers to the hon. Chair. But I would like to know why the hon. Minister is taking so much time to reply a simple question.

MR. SPEAKER: I will keep it in mind.

SHRI ARJUN SETHI : Sir, already eight days have passed. Sir, you can see how casual they are. It is the direction of the Chair that the relevant comments should be submitted to the hon. Chair.

MR. SPEAKER: I will see. If there is anything further, that will amount to aggravating the contempt!

SHRI ARJUN SETHI : Sir, today is the last day of the Session.

MR. SPEAKER: I know. If you want to send him to jail, let him have a little time!

SHRI ARJUN SETHI : Sir, I would request you to kindly refer the matter to the Privileges Committee. We can debate there and all the Members of that Committee can know what are the contents of the issue. [R18]

MR. SPEAKER: I will look into it with all sincerity and seriousness.

I may inform the hon. Members that there will be no luncheon recess today.